

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 211/MP/2019

Subject : Petition under Section 79 the Electricity Act, 2003 read with Article 12 of Power Purchase Agreement dated 27.6.2016 executed between Rattan India Solar 2 Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : Rattan India Solar 2 Private Ltd.

Respondent : Solar Energy Corporation of India Ltd.

Date of Hearing : 26.11.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Vishrov Mukerjee, Advocate, RS(P) Ltd.
Ms Ameya Vikram Mishra, Advocate, RS(P) Ltd.
Ms. Poorva Saigal, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for SECI submitted that the Distribution Companies of Uttar Pradesh should be made parties to the Petition.

2. After hearing the learned counsel for SECI, the Commission directed the Petitioner to implead the Distribution Companies of Uttar Pradesh, as parties to the Petition and to file revised memo of parties by 5.12.2019.

3. The Commission directed the Petitioner to serve the copy of the Petition on the Distribution Companies of Uttar Pradesh immediately. The distribution companies were directed to file their replies by 20.12.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.12.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)